

[English]

*The motion was adopted.*

14.16 hrs.

MR. DEPUTY-SPEAKER : Now we take up clause by clause consideration. The question is:

APPROPRIATION BILL\*, 1989

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89.

*The motion was adopted*

*Clauses 2 and 3 and the Schedule were added to the Bill*

MR. DEPUTY-SPEAKER: The question is:

*Clause 1, the Enacting Formula and the Title were added to the Bill*

"The leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89."

MR. B.K. GADHVI: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is:

"That the Bill be passed."

*The motion was adopted*

*The motion was adopted*

SHRI B.K. GADHVI: I introduce\*\* the Bill.

14.18 hrs

I beg to move\*\*:

PUNJAB BUDGET 1889-90 GENERAL DISCUSSION;

DEMANDS FOR GRANTS ON ACCOUNT (PUNJAB), 1989-90; AND

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89, be taken into consideration."

SUPPLEMENTARY DEMANDS FOR GRANTS (PUNJAB), 1988-89

MR. DEPUTY-SPEAKER: The question is:

[English]

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89, be taken into consideration."

MR. DEPUTY-SPEAKER : The House will now take up general discussion on Punjab Budget, Demands for Grants on Accounts and Supplementary Demands for Grants, for which 3 hours have been allotted.

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\*\*Introduced/Moved with the recommendation of the President.